

45189

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 200/2014
(IA No 340/2022, MA No. 480/2018, MA No 872/2018, MA No. 875/2014)
(In respect of State of Uttar Pradesh)**

IN THE MATTER OF: -

M. C. MEHTA

....Applicant

Versus

UNION OF INDIA & OTHERS

....Respondents

INDEX

S. No	Particulars	Page No.
1.	Compliance report in pursuance to Hon'ble NGT order dated 27.11.2025 in OA 200/2014 titled MC Mehta VS Union of India & Ors. (in respect of State of Uttar Pradesh)	
2.	Annexure I – Comparison of standards at international level	

Place : New Delhi

Date : 23.01.2026



Filed by: Advocate Suman Arora

On behalf of Central Pollution Control Board

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 200/2014
(IA NO 340/2022, MA NO. 480/2018, MA NO 872/2018,
MA NO. 875/2014)
(IN RESPECT OF STATE OF UTTAR PRADESH)**

IN THE MATTER OF: -

M. C. MEHTA

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS

.....RESPONDENTS

**COMPLIANCE REPORT ON BEHALF OF CENTRAL POLLUTION
CONTROL BOARD**

1. That in compliance with the Hon'ble NGT's Order dated 04.09.2025 in the subject matter, the answering respondent CPCB had filed Compliance Report dated 19.11.2025 before the Hon'ble NGT, qua the performance and functional status of Sewage Treatment Plants located in the state of Uttar Pradesh and discharging effluent into the River Ganga.
2. That the Hon'ble Tribunal vide Order dated 27.11.2025 was pleased to pass under mentioned directions in the following manner:

"..... She is directed to supply a copy thereof to the counsel for the Respondents through email. Counsel for Respondents-State of UP, NMCG and CPCB are directed to cross check it from their record and respond to

it. Counsel for the State of UP will also respond to the shortcomings mentioned in the said comprehensive note.

The CPCB and UPPCB will respond to the issue of non-compliance of STP and also norms which are adopted for the compliance especially in view of the order of the Tribunal dated 30.04.2019 in OA No. 1069/2018.”

3. In compliance with the above said Order dated 27.11.2025, it is respectfully submitted as under:-
 - a. CPCB compliance report dated 19.11.2025 has been submitted before Hon'ble Tribunal wherein it is mentioned that as per the Consent to Operate issued by Uttar Pradesh Pollution Control Board (UPPCB) under Section 25 of Water Act, 1974, STPs are required to comply with the treated sewage discharge norms notified by MoEF&CC dated 13.10.2017. The said notification also states that State Pollution Control Boards/ Pollution Control Committees may issue more stringent norms.
 - b. Comparison of standards at international level indicates that treated sewage effluent standards as directed by NGT are more stringent compared to several developed countries in the World in certain parameters. Comparative chart is attached as **Annexure I**.
 - c. It is humbly submitted that the treated STP effluent shall achieve the prescribed norms as per the Notification dated 13.10.2017 issued by the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India, which have also been prescribed in the Consent to Operate issued by UP PCB. It is pertinent to mention here that MoEF&CC vide its written submission dated 15.07.2022 on effluent standards of STPs has filed a Civil appeal in the Hon'ble Supreme Court including the

comparison of NGT standards with other countries and economic viability against the NGT's Order dated 30.04.2019 passed in OA No. 1069/2018 which is still subjudice.

4. That, the answering respondent respectfully submits that it shall abide by all the orders / directions passed by the Hon'ble Tribunal in the instant matter.



Place : Delhi

Date : 23.01.2026

(Dinabandhu Gouda)

Scientist-'F'

Central Pollution Control Board

Annexure I

**COMPARATIVE EFFLUENT DISCHARGE STANDARDS FOR SEWAGE
TREATMENT PLANT FOR USEPA, EUROPEAN UNION, GERMANY, SINGAPORE,
MALAYSIA AND CHINA**

Sl. No.	Parameter	USEPA *	EUROPEAN UNION	SINGAPORE	MALAYSIA	CHINA	INDIA		
							General Discharge Standards	MoEF Notification 13.10.2017	Norms as per NGT order 30.04.2019
1.	pH	5.5-9.0	5.5-9.0	6-9	6-9	6-9	5.5-9.0	6.5-9.0	5.5-9.0
2.	BOD	25	25	20	20	20	30	Metro Cities-20 mg/l Other Cities-30 mg/l	10
3.	COD	125	125	60	120	60	250	-**	50
4.	TSS	35	35	30	50	20	100	Metro Cities-50 mg/l Other Cities-100 mg/l	20
5.	N-Total	15	10	-	10	-	100	-	10
6.	Fecal Coliform	<100 FC/100 ml	-	-	-	-	-	<1000 MPN/100 ml	<230 MPN/100 ml

Note:

- i. All values in mg/l except for pH and Coliform
- ii. *: In USA, Regional Effluent regulations are present to make norms more stringent as per the local environment which varies in the range of 05-25 mg/l for BOD and similar variation is observed for other parameters.

** : In case of COD and other parameters, which are not included in 2017 notification, 1986 general standards holds good.